

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 11**  
**(IB)-1248(PB)/2018**

**IN THE MATTER OF:**

Shinoj Koshy

Vs.

M/s. Granite Gate Properties Pvt. Ltd.

.... Applicant/petitioner

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code,2016 (CIRP)**

**Order delivered on 25.05.2021**

**Coram:**

**SHRI B.S.V. PRAKASH KUMAR**

**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant(s):-

Mr. P. Nagesh, Sr. Adv. along with Mr. Rachit Mittal Adv., for  
Noida Authority- Applicant in I.A. No. 2298 of 2021

For the respondent(s):-

Mr. Sahil Sethi and Mr. Sanyam Saxena, Adv. for RP  
Mr. Salman Khurshid, Senior Advocate with Zafar Khurshid and  
Mr. Rishabh Pant, Advocates

Mr. Akash Chatterjee, Adv.

**ORDER**

In IA2298/2021, the Respondent is directed to file its reply **within a week** hereof. List the matter for hearing on **08.06.2021**.

**Sd/-**  
**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

**Sd/-**  
**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**